

The High Court of Madhya Pradesh : Bench At Indore

Writ Petition No.4163/2022

Smt. Anita Tiwari v/s The State of Madhya Pradesh & Others
Indore, dated 22.02.2022

Shri L.R. Bhatnagar, learned counsel for the petitioner.

Shri Pushyamitra Bhargav, learned Additional Advocate General for the respondents / State.

The petitioner has filed the present petition being aggrieved by order dated 22.07.2019 passed by ADM under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 as well as notice dated 05.02.2022 issued by the Tehsildar, Tehsil – Betma, Indore for taking possession.

Learned counsel for the petitioner submits that the petitioner is a widow and residing in the house in question and if she is dispossessed, she will suffer irreparable loss, therefore, Tehsildar may be directed not to execute the order for 30 days so that she may avail the remedy available under the law before DRT.

Shri Pushyamitra Bhargav, learned Additional Advocate General, looking to the facts and circumstances of the case submits that he would instruct the Tehsildar accordingly.

In view of the above, the writ petition is disposed of.

In the meanwhile, the petitioner may avail the remedy available under the law.

Certified copy as per rules.

(VIVEK RUSIA)
J U D G E

(AMAR NATH (KESHARWANI))
J U D G E